



Yash Pal Rana & anr. vs. State of H.P. & ors.

CWP No. 1753 of 2022

28.03.2022 Present: Mr. Rajnish Maniktala, Senior Advocate with Mr. Naresh Verma, Advocate, for the petitioners.

Mr. Adarsh Sharma, Additional Advocate General, for respondent No. 1.

Mr. Anshul Attri, Advocate, for respondents No. 2 to 6.

CWP No. 1753 of 2022 & CMP No. 3112 of 2022

Notice. Mr. Adarsh Sharma, learned Additional Advocate General and Mr. Anshul Attri, Advocate, appear and waive service of notice on behalf of respondent No. 1 and respondents No. 2 to 6, respectively.

Reply be filed within six weeks, as prayed for. List thereafter.

CMP No. 3113 of 2022

The application is disposed of with a direction to the petitioners to file translated copies of documents in question well before the next date of hearing.

**(Mohammad Rafiq)
Chief Justice**

**(Jyotsna Rewal Dua)
Judge**

March 28, 2022
(vs/rohit)